

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 217
CP-134/59/ND/2020

IN THE MATTER OF:

Sh. Vishwanath Agarwalla

...

Applicant/Petitioner

Versus

M/s. Eicher Motors Limited & Ors.

...

Respondent

Under Section: 59, Rule 11 of NCLT

Order delivered on 18.11.2022

CORAM:

**SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Manuj Sabharwal, Adv. Vinay Gautam &
Adv. Nakul Sehgal

For the Respondent : Adv S K Tuli - Defendant No 6.
Adv Rajesh Ranjan, Adv Anoop Dawar, Adv
Archit Chauhan, Mr. Ashutosh Agarwal for
Respondent No.1.

ORDER

Due to paucity of time, the matter is re-notified to 03.01.2023.


(COURT OFFICER)